İN	(Sec Rule THE CENTRAL ADMINISTRATIVE TRI	·	ABAD BÉNCH:	HYDERABAD .
	DA/ZATORAYERY MAV	132.		of 199 5
	Sil Mini	chide	им. А	oplicant (S)
	The Sunton	.P.O. WA	mapail	'
	INDEX SHE	ET	, , , , , , , , , , , , , , , , R	espondeAt(S)
• •	Serial <b>N</b> o. Des <b>cro</b> ption, and Dat	,		Pages.
,	Docket orders. Interim orders	3		18-2-
	Orders in MA (S)	•		19/020
,	Reply Statement Rejoinder	•		(1,00
	Orders in (Final orders )	27-3.	-98	24629
	MA 622/98	7-8		30.23)

Certified that the file isComplete in all respects.

Signature of Dealing Hand.

(In record Section )

Signature of S.O.

0A 1321/95 ORDERS OF THE TRIBUNAL DATE OFFICE NOTE 27-3-98 of allowed order on Seperate sheets. No costs. M(S)

أتمر

## CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A. No	132 of 1995	
Sd. Muneur	iddin.	Applicant (S)

#### **VERSUS**

sural of post office, wanaparte

		Respondent (S) : ,
DATE	OFFICE NOTE	ORDERS OF THE TRIBUNAL
8.11.95.	-	List it on 9.11-95.
		MAD B.O. DRES
14-11-95		Nonce Before admission.
		reply in me meanwhile.  HVINE J.  HREN MIGH
19.12.95		Respondent No.2 called absent. Hence heard
		expoly the is the specific. List it
3/2/61	Jan 20 3/3 /08	for final hearing on. 13.2.96. For neply in the meanwhile.  HRRH HUNRS  MAD
50 Ch Sas	, 	

### CENTRAL ADMINISTRATIVE TRIBUNAL

ORIGINAL APPLICATION NO. 1321. of 1995
syed Maneerudain
Shri A News: Reddy Applicant(S)
VERSUS
The supolt of Post officer hanageday Divino
in a the second of
wanaparty and another
Respondent(S)
The include the book sugmitted to the Tribunal by
The application has been submitted to the Tribunal by
shri S. Rama Kyshna Raz Advocate/
Party-in-person, under section 19 of the Administrative Tribunal
Act, 1985 and the same has been serutinised with reference to
the points mentioned in the check list in the light of the
provisions in the Administrative Tribunal (Procedure) Rules
1987.
The application is in order and may be lis ted for
admission on $11-95$
adii(1851)11 OII
h
Mulha
Scrutiny Asst. DEPUTY REGISTRAR (JUDL)

10.	Has the impugned orders Original/duly attested legible copy been filed ?	•
11.	Have legible copies of the annexures duly attested been filed ?	; Y
12.	Has the Index of documents been filed and pagination done properly ?	i it
13.	Has the applicant exhausted all available remedies ?	· · · · · · ·
14.	Has the declaration as required by item No.7 of Form I been made.	45
15.	Have required number of envelopes (file size) bearing full address of the respondents been filed ?	45
16.	(a) Whether the relief sought for, arise out of single cause of action?	•
	(b) Whether any interim relief is prayed for ?	45
17.	In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant?	
18.	Whether this case can be heard by Single Bench?	
19.	Any other point ?	
20.	Result of the scrutiny with initial of the scrutiny clerk ?	May be filed
Scru	iny Asst.	
Sect	ion Officer.	

Registrar.

Deputy Registrar.

### **CENTRAL ADMINISTRATIVE TRIBUNAL**

#### HYDERABAD BENCH

Dairy No. 3202/95

Report on the Scrutiny of Application

Presented by MY: S: Kcimciknis	hno Koo Date of present	ation
Applicant (S) Syed Muneer	edddm ,	
Respondent (S) The Supalt of	lost offices, ware	feelly dranothe
Nature of grievance Sciechen		
No. of applicants	No. of Responde	nts
•	CLASSIFICATION	
Subject (No.	) Department	Posted (No)
1. Is the application in the proper form? (Three complete sets in paper books form in two compilations)		Yes
in two complications)	•	
2. Whether name, description and addresses of all the parties been furnished in the cause title?		yes
3. (a) Has the application been duly signed and verified ?		પ <b>ર</b> ્
(b) Have the copies been duly signed?		Yes
(c) Have sufficient number of copies of the application been filed ?		Ye,
Whether all the necessary parties are impleaded.		
		re,
5. Whether English translation of documents in a language other than English or Hindi been filed ?	<b></b>	
6. Is the application on in time ? (See Section 21)	Ч	ج, '
7. Has the Vakalatnama / Memo of Appearance / authorisation been filed ?	4.	
8. Is the application maintainable? (u/s 2, 14, 18, or U.R. 8 etc)	4	4
9. Is the application accompanied IPO/DD,	4	<b>L</b>

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD.

### INDEX-SHEET

•	0.A.NO	of 1995
CAUSE TITL	E St. Munevruddin	
	VERSUS	,
Sugal	of Pos Warragar II	y auch
Nagar - American and American a		
S1,NO	Description of docume	ents Page NO.
, 1,	Original Application	1166
2.	Material papers	7616
3.	Vakalat	)
4.	Objection Sheet	
5.	Spare Copies 2 (Two)	
6.	Covers 2 A	

T. Rept Statement tital by M. R. Devart M 14/4/66. Reg! To declare the action of the Respondent No. 1 in taking change from the applicant and handing over the same to the Respondent No 2 as illegal. FAGE NO. 8

Selection

Postal (D)

GENCH COSE IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

D.A. NO: \32\ OF 1995

BETWEEN:

Syed Muneeruddin

AND

Superintendent of Post Offices, \* () Wanaparthy Division, Wanaparthy and another.



CHRONOLOGICAL STATEMENT

Sl.No: Date:

V E: N

- 10.3.1995 Consequent on superannuation of the earlier incumbent, the applicant was appointed to the as ED/BPM, Gangaram on provisional basis. !
- The Ist Respondent issued notification for bearing 4.1.1995 filling the post of ED/BPM Gangaram on 1 regular basis to which the applicant applied a supplied
- The Asst. Supdt. of Post Offices, Jadcher Lay verified the documents of the applicant.
- 9.6.1995 The Ist Respondent selected the applicant and a issued appointment order to the applicant as ED/BPM, Gangaram on regular basis and his provisional appointment thus regularised.
- The 1st Respondent had taken the charge of the taken 9.9.1995 post from the applicant and handed over the same ( ) to IInd Respondent without assigning any reasons therefor.

As the applicant is removed from service; the entire applicant has no other alternative except to approach this is Hon'ble Tribunal. Hence this application before the Hon'ble : Tribunal.

HYDERABAD 24.10.1995

#### PAGE NO. 7

APPLICATION FILED UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNALS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

O.A. NO: 1321 OF 1995

BETWEEN:

Syed Muneeruddin Larking as EBJ BPH

AT N D. MENNE

. . 2

Superintendent of Post Offices, Wanaparthy Division, Wanaparthy and

RESPONDENTS

#### INDEX

S.No:	Documents relied upon: Ann.N	o: Page No.
25 <b>1 .</b>	APPLICATION AND THE PROPERTY OF THE PARTY OF	- 14 to 6
We have	Charge Report of applicant dated 10.3.1995.	
i.	Notification No:B2/PF/BPM/ Gangaram dt.4.1.1995.	
(1. <b>4.</b> **)	SSC Certificate of applicant III	The state of the state of
5.	Income Certificate	· January
	Nativity Certificate.	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
7	Property Certificate. Property Certificate.	I for more to 114 million
8.	Memo No.B2/PF/BPM/Gangaram dt. 9.6.95 of Ist Respondent. ✓	
		14 M - 13 - 12 - 12 - 14 - 17 - 17 - 17 - 17 - 17 - 17 - 17

HYDERABAD

24.10.4995

SIGNATURE OF THE ARPLICANT

COUNSEL FOR THE APPLICANT

FOR USE INSTRIBUNAL'S OFFICE:

\_ Date of Receipts ~

Registration No.

Signature:

contd....

青埔位于 (TESS) 47 图2、 新疆南 雷拉 1 0 4

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT: HYDERABAD

0.A. No. \32) of 1995

#### BETWEEN:

Syed Muneeruddin S/o Syed Moinuddin, EDBPH aged about 20 years, R/o Gangaram, Wanaparthy Postal Division,
Mahbubnagar District.

A N.D

- Superintendent of Post Offices, Wanaparthy.
  - 2. S. Balaswamy S/o Balachandraiah, program age not known, R/o Gangaram, Wanaparthy program RESPONDENTS of the RESPONDENTS of t

DETAILS OF THE APPLICANT:
Address for service of summons/ SANKA RAMA KRISHNA RAD
notices on the applicant: ADVOCATE, 1-1-230/9.
Andhra Bank Lane,
Chikkadpally, HYDERABAD.20.

1. Particulars of the order against which the application is a second made:

"This application is against the taking over charge from the applicant who is regularly selected and working candidate as ED/BFM, Gangaram B.O. by the 1st Respondent and handing over the same to the IInd Respondent, without assigning any reasons and without giving notice."

#### 2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal u/s.14(1)(b)(ii) of the Administrative Tribunals Act, 1985.

#### A. I IMITATION.

The applicant further declares that the application is within the limitation period prescribed in Section 21(1)(a) of the Administrative Tribunals Act, 1985.

contd.....

Good regardling

#### 4. FACTS OF THE CASE:

- native of Gangaram village in Mahbubnagar district. He has his own residential house, and Landed property from which he derives agricultural income. He is aged about 20 years and passed SSC and so he is eligible to work as Branch Postmaster, Gangaram B.D.
- While so, when the previous Branch Postmaster superanAMT-8.7

  nuated on 10.3.1995, the applicant was provisionally appointed as

  ED/Branch Postmaster, Gangaram, considering his qualifications

  and eligibility conditions. He was not given any appointment

  order but was given charge on 10.3.1995 (Annex.I). Since then he
  has been working with utmost sincerity and devotion.
- Offices, Wanaparthy, issued notification on 4.1.1995 to fill the post of ED/Branch Postmaster, Gangaram on regular basis calling for the applications from eligible candidates. (Annex.II). In response to the said notification, seven candidates have applied for the post. The applicant who is eligible for appointment in all respects submitted his application along with the required certificates viz..
  - (i) Secondary School Certificate (Annexume III) 11
  - (ii) Income Certificate (Annexure IV)
  - (iii) Nativity Certificate (Annexume V)  $\subseteq P_{C_j} 13$
  - (iv) Property Certificate (Annexure VI). Pils
- (4) It is further submitted that the applicant understands that six more candidates applied for the post including Sri S. Balaswamy (Respondent 2). All the candidates were called upon to produce the original certificates on 7.4.1995 and the applicant's certificates were verified with satisfactory results. Since the applicant was eligible in all respects and had scored the highest

rita "

contd....

good renjeefallig

SSC which is the criterion for selection as ED Agent,
Superintendent of Post Offices, Wanaparthy, vide his letter
No.B2/PF/BPM/Gangaram dated 9.6.1995 selected him (Annex.VII) and
directed the Assistant Superintendent of Post Offices, Jadcherla
to obtain the necessary documents which were all submitted in
time. Thus the applicant's appointment was regularized also.

Post Offices, Jadcherla, visited the office of the applicant on 9.9.1995 and took over charge from him and handed over to Scient Balaswamy without giving any order to that effect and without even assigning any reasons. Hence this humble application before this Hon'ble Tribunal.

#### 

- (a) It is respectfully submitted that the applicant was actually selected and appointed as Branch Postmaster, Gangaram in a superannuation vacancy. His provisional appointment was also on the basis of his being eligible and being more meritorious than other applicants. As he was regularly appointed, he can be removed from service only as a measure of disciplinary action. The applicant was not even served with the removal order. His removal from service is arbitrary, contrary to law and rules and without any reasons.
- who applied for the post the applicant scored the highest marks (360 out of 600) in S.S.C. It is a well established norm, and prescribed by the D.G. Posts vide Lr.No.17-497/90 E1 & Trg. dated 10.5.1991 that the deciding factor to select the ED Agent is the marks obtained in the examination making him eligible for the post. In fact, he was selected on that basis and there was no reason to remove the applicant from service. The IInd respondent

good runedodding

1 | 1

secured much less marks in SSC and he cannot stand in a fair competition with the applicant.

- (c) It is humbly submitted that the applicant had put in a provisional service of 6 months and his past experience should be given weightage as observed by the Hon'ble CAT Ernakulam vide 1992 (1) SLJ CAT 541. Even on this score, the applicant is better placed than Respondent 2.
- It is humbly submitted that the applicant was working in a superannuation vacancy from 10.1.1995 and should have been treated as a regular appointee from that date as there is no provision to make provisional appointment in such vacancy vide D.G. Posts New Delhi Lr.No.43-4/77-Pen dt.10.5.1979.
- should have been treated as a holder of a civil post atleast from 9.6.1995 from the date he was regularly appointed, enjoying the protection guaranteed under article 311 of the Constitution of India. The first respondent had removed the applicant from service without following the procedure laid down either in EDAs Service rules or CCS (CCA) Rules. For this reason alone the applicant's removal from service is liable to be set aside.

## 6. DETAILS OF THE REMEDIES EXHAUSTED:

The applicant declares that he has availed of all the remedies available to him under the relevant service rules.

Since the action of the 1st Respondent in transferring the charge to the IInd Respondent, without assigning any reasons therefor and without notice to the applicant, thereby resulting in the applicant being thrown out of employment unceremoniously, he has no other alternative except to approach this Hon'ble. Tribunal seeking redressal of his grievance. Hence this application before the Hon'ble Tribunal.

Contd

Good suregably

regular basis pending disposal of the O.A. and be pleased to pass such other and further order or orders as deemed fit

- NOT APPLICABLE: PARTICULARS OF THE BANK DRAFT/POSTAL ORDER / filed in respect the application feet

4. Name of the office of issue: The A Port office. 12. LIST OF ENCLOSURES:

S1.No. Details of the documents

AS PER INDEX

### VERT FICATELON

I, Syed Muneeruddin S/o Syed Moinuddin, aged about 20 years ED/BPM, Gangaram B.O. (Removed), Mahbubhagar District; do hereby verify that the contents of paras 1 to 4 and 6 to 12 are true to personal knowledge and para 5 believed to be true on legal advice and that I have not suppressed any material fac

Hyderabad.

SIGNATURE OF THE APPLICANT.

Sober bento n \*प्रमाणित किया जाता है कि जांच के दिन इस कार्यालय को अनेक पुस्तकों को जिन्दी बकाया (स्टाक पुस्तक रजिस्टरों समेत) और लेखाओं की जीच कि बार उन्हें order booles ठ के पाया । \*Certified that the balances of this date of the several books (including Stock Book and Registers) and accounts of the office have been checked and found correct. \*प्रमाणित किया जाता है कि निम्नलिखित क्यापा मुझे भार एक अधिकरि o ने सप दिए और में इनके लिए जिम्मेदार हूं। \*Certified that the balances as detailed below were handed over to me by the Relieved Officer and I accept the responsibility for the same. 40 Rs र्∹(अ) नकदी/Cash (ब) अपदाय टिकट/Stamp imprest जिसमें ये शामिल है :--Made up of :-(1) टिकट/Stamps (2) नकदी/Cash reed, Everyocale lay भारमुक्त अधिकारी भ∦रणहो अधिकारी Relieved Officer Relieving Officer ताराख Dated the 19 Forwarded to..... \*जब प्रमाण पत्र की आवश्यकता न हो तो इसे काट दिया जाए। The Certificate when not actually required may be red through. est. Sypat of Post JADGE-ELA SLE STN: JAL

Tic &

S. Rumakisone Ras Counies toythe Applicat एउंसी • जी ०-61 A. C. G.-61

# DEPARTMENT OF POSTS - INDIA THE

ं(देखिए नियम 267, डाक-तार वित पुर्सतको का खण्ड<mark>े 1 वितीय संस्करण)</mark> (See Rule 267, Posts and Telegraphs Financial Hand book,

ANT

Volume I, Second Edition)

च। जंकी बदली पर चार्ज रिपोर्ट और नकदी टिकटों की रसीद Charge Report and Receipt for cash and stamps on transfer of charge

प्रमाणित किया जाता है कि Certified that the charge of the office of 13 P M चार्च . Assert med प्र (नाम) (ने प्राप्त प्राप्त प्रति । प्रत (नाम) को स्थान at (place) ५८ ~ ६८ to (name) on the (date) 0-3.95 fore noon in accordance with के अनुसार दे दिया from भारमुक्त अधिकारी

Relieved Officer Referring Officer



3. The following documents should be submitted allonwith the application (See instructions in the application form).

I). Certificate regarding date of birth.

II).Certificate regarding a ucational qualifications. III).Casta certificate from the prescribed authority (in case the applicantbelongs to SC/ST).

IV). Income and properity certificate. V). Certificate regarding residence.

VI) Annioyement contificate and letter of permission

form the employer to subly for the ED post (In case
the appointments a part-time/Full time employee of
the State or Contral Government Departmentmorganisation
or Panchavat rai Department

or Panchayat raj Department.
VII).In case the applicant is Extraorviceman/Extarmy postal personal proof of Aumy sorvice and discharge

certificata should be produced.

- Important instructions to the applicants: 1.

  1). Applications should be submitted Registered post only in the proforms enclosed to this notice and should be submitted in the applicants own hand writting. Full and clear information should be given in all columns of the application otherwise the application will not be considered.
- II). The certificates and other enclosures submitted along with the application should be noted in the application by the applicant himself in the space provided in the application under his/her signature. This should be don't without fail.
- III). The applications should be the date of submission without fail.
- All the required documents/certificates should be submitted along with the application. No documents will be accepted later or in piece meal. Applications not accompanied with all the necessary certificates or with incomplete information will not be taken up for consideration and no further corresponds will be considerationand no further corresponds will be
- V). Applications received after the fixed i...

  will not be considered.

Supdt.Of Post Offices, Wanaparthy Division, Wanaparthy 509103

1695

Department of posts: India %The Supdt.Of Posts Offices Wanaparthy Division Wanaparthy

Nemo Balet Bew Careforance O

Notified that

Application in the enclosed form are invited from eligible candidates for selection to the post of Extra departmental Sub Postmaster/Branch Postmaster at

merce EDBO Bisanches Subpostoffice Head post office. The post carries allowance of Rs. er month.

The last date of receipt of application in the office of the undersigned is 3-2-55

Following are the conditions attached to the post: -.

- The applications should have completed 18 years of age on the date of issued of this notification. The maximum age upto which a person appointed to the post can be retained in service will be
- Educational qualification: -. S.S.C. passed.or II). equalent may be preferred.
- III). Income and ownership of properity:— The person applying for the post must have adequate means of livelihood. He/She must have adequate source of income and must be able to offer suitable space to coate the post office with provision for installation of even public call office (PCO). Residence:— The persons to be appointed to the post must be a permanent resident of the village where the post offices is located. Or the candidate selected should shift his residence to be village.
- the person selection for appointment to the post will have to furnish the prescribed security.
- VI). No person holding an elective office will be donsidered for appointment to the post. Proof regarding age, educational qualification and income from other source should accompany with the applications (incases of SC/ST certificate from the MRO to the effect also be enalosed,

Supdt.Of Post Offices, W anaparthy Division, Wanaparthy 509103.

⊥ Contd-2

A copy of this notification is is ued to: -.

- 1. BD SPM/ED BPM Quicking
- 2. Postmasters/Subpostmaster they should exhibit this notice as well as proforms of application for prominently on the notice board in their notice-
- 3. SDI(P) . . . He will please ensur e that the wik notice/applicant on form is exhibit on the n the notice board of the concerned offices.
- 4. The Mailoverseer . . He should ensured that wide publicity is given to this notification in the BO village and its has lets if any.
- 5. The Sampanch. .
- 6. The Mandal Revenue Officer.
- 7. The Block Development Officer..

一、此一个是一个工作,

- 8. The village assistant. ..
- 9. The Headmastar: Andrew of the
- 10. The Station House Officer.
- 11. The Employment Officer.

The above mentioned authorities (5 to 11) are requested to exhibit this notices and also the proforms of application enclosed to be notice on the notice beards of the their offices and in the Gram panchayat etc., for the general information of the public. Wide publicity may be given to the sxxi availibility of the notified in this notices.

> Sundt. Of Post Offices Supdt. Of Post Offices, Wanaparthy Division, Warraparthy 509103.

, in well'i le digoffirm o

ralcultur Ras Courselforthe Applica

d athorities (6 to 11 ) are

excited this notions and sloo the profess of As the relation supposed to a constitution of the postion has been becaused the the in officers and in our sumarchanchagest ato. I for the germanical strategy grants of the germanical visions by grants of the notifical in this notions.

	j 	er trouble i detaile turn edigines of y	n seriner series	ANI	
	BC	)ARD F SECOND - ANDHRA P	DARY EDU PRADESH	CATION	
256956	68	243/37 02110 8757			
PC/25/025024	j	CONDARY SCHO	OOL CERT	IFICATE AND A	
	1UNEERU	į.			bearing
# No 11113	ſ	Son/Dyughter of	MOINOO	DDIN	
and soluting to	ZPP	HIGH SCHOOL			anne an art
at the time Livardin.	ATION held	in MARCH,	1992.	and PASSED the EXAM	appeared MNAHON in
COMPARTMENT		TELUGU	as the me	dium of instruction.	
. The Date of Birth	of the Can	didate is		7	
LATE OF BIRTH			ONTH	YEAR	
12/04/1975		E THO	APR	OHE NIHE SEVEN	FI VE
	The Cand	idate Secured the fo	ollowing Per	centage of marks	
Find LANG.	MARKS	THIRD LANG.	MARKS	MATHEMATICS	MARKS
TELUSU	62*	ENGLISH	56	MATHEMATICS	52*
SEMERAL SCIENCE	oó*	SOCIAL STUDIES	70*	TOTAL die figures)	306
	_ + TL		Akin sa	<del></del>	
(OTAL (in words)	P ^ 15	IREE HUNDRED	AND SIA	( * _	-
POTAL (in words)  SECOND LANGUAGE			FIFTY F.		54*
SECOND LANGUAGE	HIN )		FIFTY F	JUR * )	54*
ridit. S. emine den sensimi mingeler sen minimining sygmenya managadan.	HIN )	10I * f	FIFTY F	JUR * )	54*
SECOND LANGUAGE	HIN	Amoleon	The rig	He arms	54*
SECOND LANGUAGE	HIN 2	Amoleon	The rig	The arms.	54*
SECOND LANGUAGE	HIN 2	A mole en	The rig	The arms.	54*
SECOND LANGUAGE Marks of identificate freed of matitudium Date of feaue	HIN 2	A mole en	The rig	The arms.	
Marks of identificate Head of histitution  Bate of fusue	07/05	101 * 1	The rig	SECRETARY	DUCATION
SECOND LANGUAGE  Marks of identificate  Plead of institution  Date of fasue  HYDERABAD  Any institutions in the control of the	07/05	te will not be enter	The had	SECRETARY BOARD OF SECONDARY ED	DUCATION

S. Rana kirtanaker Coursel to V He Afflicat

## ఆంధ్రప్రదేశ్హేష్ట్రభుత్వము

మండల రెవిన్యూ కార్యాలయమున్న

\$00 30 €/ DUT/199

తేది..... జిల్లా మహబాబ్నగర్.

## පසා ක්ර<u>ික්ක්</u> නික්ක

వెనుకబడిన తరగతులవా రికి

జి.ఓ.యం. యన్. నెం. 75 ఎన్ రాజ్లు యం. శాఖ వేది 30-6-1983 లో నిర్దిష్ట పరచిన (పకారంగా

శల్లితం భావాలు నంరక్షకుడు నివసించు పాృంతము మండల రెవిన్యూ ఆధికారి నంతకము చేయబడును.

నేను ధృవపరచర మేమనగా నా వివారణలో మాన్టర్/త్రి నొలకు ని కొమ్మ ని కొన్ని

. నివానము X01.020.

حسوا

2000 9 9 mg.

జిల్లా మహాబూబ్నగర్ గారికి

మా (త మే

ఈ దిగువ కెలిపిన వనరులనుంచి నంవత్సరమునకు రూ॥

ఆక్రాల 🕐

ఆదాయపు వనరులు

మొత్త ము

రూ॥

10008

of the weed of the orge

ఇతర వనరులు ప్వైన ఉన్నైచో

స్థలము తేడి

మండల కార్యాలయభ ము(ది

Mandal Revende Offices

Mandal Revende Offices

Moder Billians

do Jangi

తంటేజ్రితికి ఉండకపోయనపో నంపక్షకునీ ఆరోయం పరిగణలోనికి తీసుకోబడును.

1

S. Ramakrithma Ras Counted for the APPLication

మండం కార్యాలయం

ಕೆದಿ

1244/95

స్థానిక ధృవక్షతము

చడుచుకొరకు అభ్మర్థి	8	0	<u> </u>	S သီတ <sub>ွ</sub> င့်နှ
( అయినిందున మొదటినా	76.	კი <u> </u>	<u> </u>	
ချွေဝ <b>ှင</b> ် ဆံမလ ဗယ္သာ	ాడు	; L	!	
	కర్శకు హోజరు అమున (⁴) చాలా చెద్దినది	నాల్లు న <b>ంవశ్వరములు లెక్</b> అం	ంతకన్న తకుండ్ర నెంప	<b>త్పరములకు</b>
్షము ఏ ఇతర విద్యా నం		,		
	H. M. C.		• ;	
పై <b>చూపల3న వ</b> ిశ్వు	మోజరు ఆయిన (4) నాలు	రంచక్కర మంతు పూ <b>ర్వమ్స్ల</b> - మొక్క సానిక నిశ్వవవ్వవ	N 33538 X 8900	
u.∕ <b>నౖంములొ</b> నింసించెను	na?np-?emo	ಯುಕ್ಕ ಸ್ಥಾನಿಕ ನಿರ್ವವಸಮು 		
	•	r		
- / \$ · · · · · · · · · · · · · · · · · ·		· I		
• .	<b>మండ్లం</b>	ಜಿಲ್ -	ನಿವಸಿಂಬಿನ ತ	<u>ద్గురి</u> ంపు
గా } మ <b>ము</b>	<b>మండ్లం</b>	5 ac.	กระจาก สั	ENTRA
గా } మ <b>ము</b>	~ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\	20 20 mos 2	~ 3.8	ENTRA
• .	~ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\		M 10 5%	TAKING TO MAR
గా <del>)</del> మ <b>ము</b>	~ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\		M 10 5%	ENTRA
గా <del>)</del> మ <b>ము</b>	~ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\ \\		M 10 5%	TAKING TO ME

అందువలన పై యావణడిన అభ్యర్థి అం(ధ్రవదేశ్ విధ్యానంన్లల రేడ్యులేషన్ ఆఫ్ అడ్మిషన్ సీ ఉత్తర్వు 1974 విశ్రీశారం స్థానిక అభ్యర్థి అని ధృవవరచనైనది. జి ఓ ఏం ఎస్. నెం 628 ఇ డి. నెం 628 ఇ డి. ఎస్ కేట్ 25-7-1974 ప్రభుత్వ మెమొ నెం 265972 74-2 తేది 4-9-1974 ఆమోదించిన విశ్రీశారము

Lijnapally 19

కార్యాలయ ముచ్చి

sel to the applicat

30. au 5. a.s. /C/17.37

da: 9-5

ఆధారంగా మరియు మంగల రెనిన్యూ రికార్డుల వరిశించ ఆధారంగా ధృనవరుచుట యేఘనగా **ఓ** Mich మంగ్రామం

るいかっからましいい メロカかん

7705

త <sub>(</sub>కింక్ షెడ్యుటరో మాయించిన జాను **ఆ గలపు.** 

ైగామం చేరు సర్వే సం. మెట్ట/తరి ఎలాంటి హోదాలో ఆర్థిదారు స్వాధీనానుక్రపం కలిగియున్నాడ 315 Homo 80 36 1-00 820720A7717. D-20130 2117/95 The second egg 19-1-95

पत्र 'ब्यवहार-22 Con-22

भारतीय डाक विमाग / Department of Posts India

Regd/

भेषक From

> श्रमीचाक साक वर श्रमपती मण्डल, वनपती Japat: of Post Offices Vanaparthy Division anaparthy – 509 193

मेना में To The ASPOS Jadcherla Sub division Jadcherla

कम संख्या

No.

B2/PF/BIM/Gangaram BO

दिनांक Dated at Wamparthy the 9-6-95

वि**ष**स

Subject - Solection to the post of Brk, Gangaran BO a/w Bijnapally SO

sri. Syed Muneeruddin 8/o Syed Moinuddin, BPM, Gangaram BO a/w Bijnapally 80 whose date of birth 1s 12-4-1975 has been selected for appointment to the post of BPM, Gangaram BO a/w Bijnapally 80 on regular basis.

Therefore you are hereby directed to observe all usual formalities and obtain the following documents from the candidate. They may be duly filled in and got attested by you and submitted to this office early alongwith your report. Hecessary forms are enclosed.

- 1. Attestation forms in duplicate.
- 2. Declaration & Bescriptive particulars in duplicate.
- 3. Health pertificate in duplicate.
- 4. C onduct certificate obtaining from two different Gazetted officers.

DA:-. As above

Copy to: -.

Supdit Of PostOffices, Wanaparthy Division, Wanaparthy-509103

Regd: 1.3ri.Syed Muneeruddin S/o Syed Moinuddin, Gengaram BO

Supdt Of Post Offices, Vanaparthy Division, Wanaparthy-509103

Tic

S. Ramo gen sema Rais

counces for the Applical

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH at HyderaBAD

D.A. No. 1321/95

Between:

Syed Muneeruddin And

... Applicant

The Supdt. of Post Offices Wanaparthy Division and another.

... Respondents

#### REPLY STATEMENT FILED ON BEHALF OF THE RESPONDENTS

I, V.S. Krishna Murthy, S/o V. Satyam aged about 55 years, Occumation:Govt.Servant r/o Hyderabad do hereby selemnly affirm and states as follows:

I am the Asst.Director, O/o the PMG(HR) and as such I am fully acquainted with all facts of the case. I am filing this Reply Statement on behalf of all the respondents as I have been authorised to do so. The material averments in the C.A. are denied save those that are specifically admitted hereunder. The applicant is put to strict proof of all such averments except those that are specifically admitted hereunder:

The respondent No.1 submit the brief history of the case as follows:

1. The BPM Gangaram 80 was to be discharged on 10.3.95 on attaining 65 years of age. The employment exchange was addressed on 16.11.94 to sponsor candidates. There was no response. Open notification was issued on 4.1.95 fixing the last date as 3.2.95. As the selection could not be finalised by 10.3.95, the regular BPM was discharged on 10.3.95 appointing the applicant in a provisional capacity. Of the seven applicants applied, with response to open notification, four fulfilled the prescribed conditions. The applicant,

ATTESTOR

सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्ट्यान जनरळ ना कार्याळ्य
O/o. The Postmaster-General,
हैदराबाद क्षेत्र शिप्रवेश bid Region.
हैदराबाद/HYLERABAD-500 001.

DE PONENT

सहायक निदेशक हाक सेवा Assistant Director of Postal Services, पोस्टमाप्टर जनरह का कामलिया O/o. The Fostmaster-General, हैदराबाद क्षत्र Hyder bed frigion. हैदराबाद, HYLERABAD-500 001. who secured highest marks in the qualifying examination, of all the four applicants, was selected. The respondent, later on revised his selection orders in favour of the Sarat Chandra Babu as the selection made earlier, on scrutiny, was found in contravention of the Director General, Department of Post, New Delhi instructions contained in Lr. No.19-9/95-ED.Trg dtd.8.3.95. However, Sri Sarat Chandra Babu in his representation dtd 28.7.95 expressed his unwillingness to take up the job. Therefore, the next eligible candidate Sri S.Balaswamy, respondent No.2, was selected and the change of the S.C. was get transferred to the selected candidate from the applicant on 9.9.95.

- 2. In reply to para 4 of the O.A. the respondent No.1 submit as follows:
- It is submitted that the regular incumbent of the post i) of BPM, Gangaram BO had to be discharged from service on 10.3.95, on attaining 65 years of age. The employment exchange was addressed on 16.11.94 for sponsering eligible candidates. There was no response. An open notification was issued on 4.1.95. As the selection could not be finalised by 10.3.95, the regular incumbent was discharged from service on 10.3.95, appointing the applicant in a provisional capacity. The regular selection was finalised in the favour of the applicant, on 8.6.95, as he has secured highest marks in the qualifying examination, among the four eligible candidates. However, later on the selection made was found in contravention of the instruction contained in L No.19-9/ 95- ED & Trg. dtd 8.3.95 of the Director General, Department of Post, New Delhi. According to para 2 of this letter "A person passing the qualifying examination in the first

ATTESTOR

सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमाण्डर जनरल का कार्यालय
O/o. The Postmaster-General,
हैदराबाद क्षेत्र Hyderabad Hegion,
हैदराबाद/RYDERABAD-508 001.

DE PONENT

सहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्तमा को जनरल मा वायिलय
O/o. The Postmaster General,
हैदराबाद होत्र Hyder bad Hegion.
हैदराबाद में TDERABAD - 500 001.

attempt should be placed above in the merit list than the person who has secured highest marks in the second or third attempt by appearing/completing compart mentally in individual subjects.\*

ii) It is submitted that though the applicant secured highest marks in the qualifying examination, among the eligible candidates, he has passed the examination compartmentally. Therefore, the respondent revised on 17.7.95, the selection made on 8.6.95, in favour of Sri A. Sarath Chandra Babu, who passed the qualifying examination in one attempt securing 336 marks. Sri Sarat Chandra Babu in his letter dtd 28.7.95 has expressed his unwillingness to take up the job. Therefore, the respondent had again to revise his slection order, made on 12.7.95. Accordingly he selected the respondent No.2, on 2.8.95. He has secured 303 marks in one attempt in the qualifying examination, the charge of the 80 was get transferred to the respondent Ne.2 from the applicant on 9.9.95. 3.

In reply to the grounds taken by the applicant, the respondent No.1 submits as fellows:

- a) It is submitted that the applicant was provisionally appointed on 10.3.95. No regular appointment order was issued to him subsequently. The charge of the 80 was transferred from him on 9.9.95 to the regularly selected xx candidate.
- para 4 above, the candidates who have passed the qualifying examination, compartmentally. As submitted in para 4 above, the candidates who have passed the qualifying examination in one attempt were placed above the applicant, in accordance with the instruction issued by the DG post, New Delhi vide his Lr.19-9/95-ED&Trg. dtd 8.3.95.

ATTESTOR

सहायक निर्देशक डाक सेवा
Assistant Director of Postal Services,
पोस्टमा र जनरल का कार्यालय
O/o. रिक्ट Postmaster-General,
हैदराबाद क्षेत्र मिल्लेक्ट्रिकेट स्थापता,
हैदराबाद क्षेत्र मिल्लेक्ट्रिकेट स्थापता,

DE PONENT

भ्रहायक निदेशक डाक सेवा
Assistant Director of Postal Services,
पोस्टाः र जनरल ना नायल्यि
O/o. T न Fostmaster-General,
हेन्द्रानाय दीव Hyder b. d Begion,
हेन्द्रानाय सीव LLLABAD-500 001.

24)

- It is submitted that the applicant was not equally c) placed in the merit list alongwith other eligible candidates. Therefore giving weightage for his past experience does not arisel
- d) It is submitted that the circumstaces leading to making a provisional appointment, appointing the applicant, are submitted in para 4 above. The applicant in his application dtd 10.3.95 expresses his willingness to work provisionally, and took an undertaking to relinquish charge after regular selection is over. He himself has admitted in para 5(a) of this OA that his appointment was provisional.
- It is submitted that the circumstances leading to the revision of the selection made in favour of the applicant are clearly explained in para 4 above. He was never issued with a regular appointment order either with effect from or subsequently.

For the reasons stated above, the applicant has not made out any case either on fact or on law and there is no merit in the O.A. It is therefore prayed that this Hon'ble Court may be pleased to dismiss the O.A. with costs and pass such further and tother order of orders as this Hon ble Court may deem fit and proper in the circumstances of the case.

DEPONENT सहायक निदेशक डोक सेवा

Solemnly and sincerely affirmed NPV 1996 12 day of and he signed his name in my presente. Equals/HYCERABAD-500 001.

Assistant Director of Postal Services, पोस्टमः विनरस्र का कास्रस्टिय O/o. 1 . Postmaster - General, हैदराबाद क्षेत्र Hyderabad Hegion.

Before me

ATTESTOR.

) The सहायक निदेशक डाक सेवा Assistant Director of Postal Services, पोस्टमाध्टर जनश्ल का शर्यालय O/o. The Postmaster-General, हैवराबाद क्षेत्र Hyderabad Pegian, Estats, HYDERABAD-500 COl.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD D.A. No. 1321/95

Between:

Syed Muneeruddin

And

The Supdt. of POs. Wanaparthy Division and another. Applicant

Respondents.



## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

#### ORIGINAL APPLICATION NO.1321/95

DATE OF ORDER : 27-03-1998.

Between :-

Syed Muneeruddin

... Applicant

And

- Superintendent of P st Offices, Wanaparthy.
- 2. S.Balaswamy

... Respondents

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents .: Shri N.R.Devaraj, SC for Riys

#### CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri 8:5 Jai Parameshwar, Member (3) ).

... 2

Heard Shri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the Respondents. Though notice ¿served on Respondent No.2, he remained absent.

- The post of EDBPM, Gangaram Village fell vacant on account 2. of retirement of regular incumbent of that post on 10-3-95. On 16-11-94 a letter had been addressed to the Local Employment Exchange to sponsor the candidates. There was no response. Hence an open notification was issued on 4-1-95 fixing the last date as 2-3-95 for receipt of the applications. It is submitted that since selection could not be finalised by 10-3-95, the applicant was appointed in the first instance on the provisional basis to that post. The regular selection was finalised selecting the applicant on 8-6-95. --- com qualitying examination among the eligible candidates who responded to the notification.
- Subsequently the respondents noticed that the selection of the applicant was in contravention of instructions contained in Lr.No.19-9/95-ED.Trg dt.8-3-95 of the Director General, Dept. of Posts, New Delhi and he was replaced by one Sri Saret chandra

al, Dept.

Tri Sarat chandra

And BYAMINSTION IN ONE Attempt SECUN

And Secundary and Examination.

But Sri Sarat Chandra

The qualifying examination to take up the post.

The post of take up the post. Astu, who passed the qualifying examination in one attempt securing selection order on 12-7-95 and warks in one

25

(Order per Hon'ble Shri B.S.Jai Parameshwar, Mamber (J) ).

Heard Shri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Davaraj, standing counsel for the Respondents. Though  $\omega$ 

- The post of EDBPM, Gangaram Village fell vacant on account of retirement of regular incumbent of that post on 10-3-95. On 16-11-94 a latter had been addressed to the Local Employment Exchange to sponsor the candidates. There was no response. Hence an open notification was issued on 4-1-95 fixing the last date as 2-3-95 for receipt of the applications. It is submitted that since salection could not be finalised by 10-3-95, the applicant was appointed in the first instance on the provisional basis to that post. The regular selection was finalised selecting the applicant on 8-6-95. The applicant had secured highest marks in the qualifying examination among the eligible candidates who responded to the notification.
- 3. Subsequently the respondents noticed that the selection of the applicant was in contravention of instructions contained in Lr.No.19-9/95-ED.Trg dt.8-3-95 of the Director General, Dept. of Posts, New Delhi and he was replaced by one Sri Sarat chandra Babu, who passed the qualifying examination in one attempt securing 342 marks in the qualifying examination. But Sri Sarat Chandra

fore the respondents again revised selection order on 12-7-95 and selected respondent No.2, who had secured 303 marks in one

ソシ

eas attempt in the qualifying examination.

- 4. Thus the selection of the applicant was reviewed by the higher authorities and the applicant was replaced by Respondent No.2.
- 5. This O.A. is filed for seting aside the selection of the applicant and posting of Respondent No.2 and for a consequential direction to the Respondent No.1 to reinstate the applicant to the post of EDBPM, Gangaram Village, Wanaparthy.
- In the Full Bench decision of this Tribunal in OA 57/91 it was held that even the appointing authority cannot review the selection made if there is any irregularity in the selection. question of reviewing the selection of the applicant in the first instance and replacing him by Respondent No.2 does not arise and it is irregular in view of the decision of the full bench in the above referred O.A. If any of the applicants who are considered for selection along with the applicant and if they are aggrieved by the selection of the applicant then the remedy left to them is to election of the selection. approach the judicial forum fer re The appointing authorities or the higher authorities cannot review the selection of the applicant in the instance. Hence the raplacement of the applicant by Respondent No.2 as EDBPM, Gangaram Village when the applicant was initially selected and appointed as EDBPM, Gangaram Village is irregular. Hence the selection and appointment of Respondent No.2 is set aside. The applicant should be re-instated as EDBPM, Gangaram Village.



Bul 98 6

II COURT

TYPED BY COMPARED BY · CHECKED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :

DATED: 27/3/58

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

i.n

O.A.NO. 1321/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLKR



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 622/98 in O.A. 1321/95.

Date of order: 7-8-98.

Between:

SyddMunee ruddin.

Applicant.

and

- 1. Superintendent of Post Offices, Wanaparthy, Mahaboobnagar Dist.
- 2. S. Balaswamy.

.. Respondents.

For the Applicant: Mr. S. Ramakrishna Rao, Advocate.

For the Respondents: Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN) The Trobunal made the following Order:-

and more than 4 months have elapsed 1. passed on 27-3-98 mentation of the judgment. It is directed that the orders may be implemented within 4 weeks. No further extensions to be '~ ~"mose.

Deputy Registrar.

- 1. The Superintence... Wanaparthy, Mahaboobnagar Liftings.
- 2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
- -- +o Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd. 4. One spare copy.

pvm.

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVETRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

THE HON BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 7 -8-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.,

622/98

O.A.No.

1321 95

T.A.No.

(w.p.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

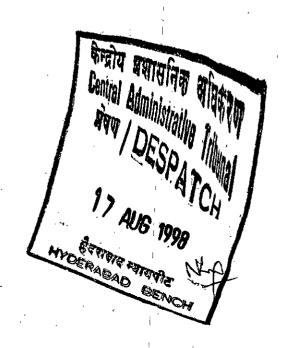
Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.



(Order per Hon ble Shri c.s.Jai Parameshwar, Member (J) ).

Heard Shri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the Respondents. Though to the served on Respondent No.2, he remained absent.

2. The post of EDBPM, Gangaram Village fell vacant on account of retirement of regular incombent of that post on 10-3-95. On 16-11-94 a latter had been addressed to the Local Employment Exchange to sponsor the candidates. There was no response. Hence an open notification was issued on 4-1-95 fixing the last date as 2-3-95 for receipt of the applications. It is submitted that since selection could not be finalised by 10-3-95, the applicant was appointed in the first instance on the provisional basis to that post. The regular selection was finalised selecting the applicant on 8-6-95. The applicant had secured highest marks in the qualifying examination among the eligible candidates who responded to the nutification.

the applicant was in controversion of instructions contained in Lr.No.19-9/95-ED.1rg dr.8-3-95 of the Director General, Jept. of Posts, New Justin and he was replaced by one Sri Sarat chandra Babu, who passed the qualifying examination in one attempt securing 342 marks in the qualifying examination. But Sri Sarat Chandra babu has expressed his unwillingness to take up the post. Therefore the respondence again revised selection order un 12-7-95 and selected resonadent No.2, who had secured 303 marks in one

### FIN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERADAD BENCH CAURAND TA

### ORIGINAL APPLICATION NU.1321/95

UATE OF URUER : 27-03-1998.

Setween :-

Syed muneproddin

And

plicant و A'

Wanaparthy.

2. S.balaswamy

... Respondents

Counsel for the Applicant : Shri S.Ramakrishna Hao

Counsel for the Respondents: Shri N.R.Devaraj, Su for Klys

#### CORAH:

THE HUN'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HUN'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Paramoshwar, Mamuer (J)

. . . 2

Original Application is allowed. There will be no order

CERTIFIED TO SE TRUE COPY प्राची कर्म क्षिल्हार (न्यापिक) Court China Dy, Registrar कृत्य के प्राचीक स्वित्रहर्ण Central distribution Tribunel HILLIMBAD BENCH

as to costs.

OB 1324 (2) 6.4. 98

- 3 -

pue altempt in the qualifying examination.

- 4. Thus the selection of the applicant was reviewed by the higher authorities and the applicant was replaced by Respondent No.2.
- his U.A. is filed for setting saide the selection entered applicant and posting of Respondent No.2 and for a consequential direction to the Respondent No.1 to reinstate the applicant to the pust of EDDPM, Gangaram village, Wanaparthy.
- In the Full Bench decision of this Iribunal in DA 57/91 it was held that even the appointing authority cannot review the selection made if there is any irregularity in the selection. Hence the question of raviawing the selection of the applicant in the first instance and replacing him by Respondent No.2 does not arise and it is irregular in view of the decision of the full bench in the acovereferred U.A. It any or the applicance who are considered for selection along with the applicant and if they are aggrieved by the selection of the applicant then the remedy left to them is to challenging approach the judicial norum ser re-censideration of the selection. Tide appolinting authorities or the higher authorities cannot review the selection of the applicant in the instance. Hence the replacement of the applicant by Respondent No.2 as EDuFM, Gangaram Village when the applicant was initially selected and appointed as EDUPM, Gangaram Village is irregular. Hence the selection and appointment of Respondent No.2 is set aside. The applicant should ue re-instated as EDBFH, Gangaram Village.

:PAGE NO. 4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT: HYDERABAD.

M.A. NO:

OF 1997

IN

O.A. No. 1321 of 1995

BETWEEN:

Syed Muneeruddin ...

.. APPLICANT

AND

another .. RESPONDENTS

द्धाः चिनिक शप्ती RECEIVED

2 4 JUL 1998

IMPLEMENTATION PETITION

PETITION FILED UNDER RULE 8(3) OF CAT (PROC.) RULES, 1987.

FILED FOR: APPLICANT.

FILED ON: 4.7.1998

FILED BY:

SANKA RAMA KRISHNA RAD, ADVOCATE, 1-8-549/C, IInd Floor CHIKKADAPALLY, HYDERABAD-20. COUNSEL FOR THE APPLICANT

रैच केस IDFNCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDER BAD.

M.A.No. 622 of 1998

O.A. No, 1321 af 1995

Implumitation Politicon

Mr. S. Rama Krishua Cap

COUNSEL FOR THE APPLICANT.

AND

Mr. N. R. Deva Ray

Sr.ADDL. STANDING COUNSEL FORC.G.S

# HIGHCOURT FILE NO 145/ 1998

by set Supdt of fall offices we may arthive.

Vs. Syld Munceruddin & others

against the Order Judgment of this Hon'ble Tribunal dated 27-3-1998

and made in O.A. No... 1321 95

The High Court was pleased to Dismission Allow Display of the W.F.

ander Interin Suspension Stay Wetice the operation of judgement dt.

onent in the W.P. which is accordingly dismissed. Hy IM-ry
pondent Mail K. Jakun bock who service in 9-1-2003.

The Judgment of the Tribunal in OA. No. 1321 95

The Judgment of the Tribunal in OA.No. 1321 95 and the order Antice of the High Court of Andhra Pradesh is enclosed herewith for perusal.

Submitted

13/2/09

DEPUTY\_REGISTRAR(J)

1422603

RECISTRAR

HOH! DIE VICE-WHAIRMAN

HON'BLE MEMBER (ADIM) -I

HOM 'BLE MEMBER (ADMN) -II

HON'BLE MEMBER (JUDL)

# HON'BLE MR. JUSTICE BILAL NAZKI HON'BLE MR. JUSTICE V.ESWARAIAH

### W.P.No. 28029 OF 1998

ORDER: (Per Hon'ble Mr. Justice Bilal Nazki)

Heard learned counsel for petitioner as well as learned counsel for 1st respondent. Nobody appears for 2nd respondent. A short controversy is involved in this writ petition. 1st respondent was appointed as Extra Departmental Branch Post Master after the process of selection on 8.6.1995. However, the writ petitioner noticed that the selection of the 1st respondent was in contravention of the instructions contained in a letter being Lr.No. 19-9/95-ED, Trg, dt. 8.3.1995 of the Director General, Department of Posts, New Delhi. Therefore, he was simply replaced by 2<sup>nd</sup> respondent. It is not disputed that the 1st respondent had been selected in the process of selection and appointed. It is also not disputed that before his appointment was cancelled and before another person was appointed, no notice was ever given to the 1<sup>st</sup> respondent, but it is contended that since a mistake had occurred, therefore the mistake would have been corrected under review powers by the writ petitioner and the mistake, according to the writ petitioner, committed was that the 1st respondent had passed his SSC in third time compartmentally, whereas the 2<sup>nd</sup> respondent passed in first attempt and in terms of the letter being Lr.No. 19-9/95-ED, Trg, dt. 11c. 145/98

DR (5)

# IN THE HIGH COURT OF JUDIATURE ANDHRA PRADESH AT HYDERABAD [SPECIAL ORIGINAL JURSDICTION]

THURSDAY THE NINETH DAY OF JANUARY
TWO THOUSAND THREE

PRESENT THE HONOURABLE MR. JUSTICE: BILAL NAZKI AND THE HONOURABLE MR. JUSTICE: V.ESWARAIAH

WRIT PETITION NO 28029 OF 1998.

BETWEEN

Superintendent of post offices, Wanaparthl.

..Petitioner

And

- 1. Syed Muneeruddin
- 2. S.Balaswamy
- 3. Central Administrative Tribunal, Hyderabad Bench, Hyderabad rep. by its Registrar.

..Respondents.

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the Affidavit filed herein the High Court will be pleased to issue a writ, order or direction more particularly—one in the nature of writ of certiorari calling for the records in OA.NO. 1321 of 9 on the file of the Central Administrative Tribunal, Hyderabad and quash the order dated 27/3/1998 in the said O.A.

For the Petitioner: Mr.T.Suryakaran Reddy,Standing Counsel for CG. For the Respondent No.1: Mr.Mr. Ch.Ravinder, advocate and Mr. M.Tlrumala Rao,advocate.

For the Respondent No.2: None appeared.

For the respondent nO. 3:Mr. P.Raghavender Reddy, Standing Counsel for Central Administrative Tribunal.

The Court made the following Order:



0

8.3.1995 of the Director General, Department of Posts, New Delhi the 1st respondent was not eligible, although he had secured more marks than the 2<sup>nd</sup> respondent. We do not find any illegality in the order of the Tribunal that termination of the I<sup>st</sup> réspondent could not have been made even without giving a chance of hearing to him. Additionally it was pointed out by the learned counsel for the 1st respondent that the notification calling for applications for the post was issued on 4.1.1995 and there was no such condition that the candidates who had passed SSC in one attempt are only eligible on that date. This condition had been imposed by the letter being Lr.No. 19-9/95-ED, Trg, dt. 8.3.1995 of the Director General, Department of Posts, New Delhi which was after the notification had been issued. Though this condition was operative on the date of selection, but this condition was not operative on the date when the notification was issued. It is settled law that after the notification is issued for recruitment, the conditions for appointment and eligibility cannot be changed. For this additional reason also, we do not find any merit in this writ petition which is accordingly dismissed. The 1<sup>st</sup> respondent shall be taken back into

//true copy//

Sd/- D.Lakshminarayana Asst. Registrar.

Section Officer

The Registrar, Central Administrative Tribunal, Hyderabad Bench,

The Superintendent of post offices, Wanaparthi. Mahaboobnagardist.

1 cc to Mr. Ch.Ravinder, Advocat.e [opuc].

5. 1 cc to Mr. T.Suryakaran Reddy, advocate.[opuc].

# High court File No. 145/98

WRIT PETITION NO. 28029 57-1998.

Petition was filed in the High Court of Andhra Pradesh by Supdt. If Poll Mices, wanaparthy W. Syed Municula & 2 by. against the Order/Judgment of this Hon'ble Tribunal dt. 27-3-199 and made in O.A.No. |321 95.

The High Court was pleased to product Interim Suspension, the Court was pleased to product of the Suspension.

The Judgment of the Tribunal in 0.4.No. 1321 95 and the letter/order of the High Court of Andhra Pradesh enclosed herewith for perusal.

Submitted.

1932/99

Deputy Registrar ( )

Registrar

Hon ble Vice-Chairman

Hon'ble Member (A) I

Hon ble Member (A) II

Hon'ble Member (8)

IN THE HIGH COURT OF JUDICATURE ANDHRA PRADESH AT HYDERABAD

W.P.M.P.NO.34128 Of 1998

W.P.NO.28029 of 1998

#### Betweens

superintendent of Post Offices. Wanaparthy.

anđ

..Petitioner (petitioner in WP.26029/98 on the file of the High Court)

1. Syed Muneeruddin S/o. Syed Moinuddin. R/o.Gangaram, Wanaparthy Postal Division, Mahabubnagar District. 2. S.Balaswamy S/o.Balachandraiah, R/o.Gangaram,

Wanaparthy Postal Division, Mahabubnagar District.

3. Central Administrative Tribunal, Hyderabad Bench, Hyderabad rep. by its Registrar,

. Respondents (Respondents in do)

COUNSEL FOR PETITIONER : MR.B.ADINARAYANA RAO

THURSDAY THE EIGHTH DAY OF OCTOBER 1998

THE HONOURABLE SRI JUSTICE B.SUBHASHAN REDDY

AND

THE HONOURABLE SRI JUSTICE VAMAN RAO

Petition filed under section 151 of G.P.C. praying the High Court to suspend the operation of the order in O.A.No.1321/95 dt.27-3-1998 on the file of the Central Administrative Tribunal. Hyderabad Bench, Hyderabad, pending Writ Petition No. 28029 of 1998 on the file of the High Court.

The court, while directing issue of notice to the respondents herein to show cause why this application should not be complied with, made the following order. (The receipt of this order will be deemed to be the receipt of notice in the case).

> "Interim suspension. Notice."

> > //TRUE COPY//

sd/~B .Esthary Rad ASSISTANT REGISTRAR

FOR ASSISTANT REGISTRAR

1. Syed Muneeruddin s/o.Syed Moinuddin, R/o.Gangaram.

Wanaparthy Postal Division, Mahabubhagar Dist. (RPAD)
2. S.Balaswamy S/o.Balachandraiah, R/o.Gangaram, Wanaparthy

Postal Division. Mahabubnagar District. (RPAD) 3. The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad (RPAD)

4. One C.D. copy.

5. One CC to MR.B.ADINARAYANA RACK ADVOCATE (OPUC)

6.One spare copy.

T.BY: VNRK

के दीय प्रशासिक अधिकरण ·nual Administrative Tribunal हैंचराबाद स्यायपीट HTERABAD BENCH 2 3 OCT 1998 MINT/RECEIVED A AM / MPPOL SECTION

60 (V)

### RETURN OF THE WRIT OF CERTIORARI ORDER: NISI

(To be endorsed on writ to appear)

The process	of the writ of C	ertiorari where	of mention is within made was served on respondent
this	day of	•	one thousad nine hundred and ninty
			•

This should be served urgently on the respondent

No \_\_\_\_\_ and returned to the High Court

( Sd )

Writ and Rule Nisi
W P.No. of 199

Certified that the required conveyence charges and the prosses for the service of the process have been collected it to requested that English Translation of the process Service. Report it is in Vernacular, my be sent along with the Rule Nisi returned.

FORM NO. 8

FORM NO. 8

### RETURN OF THE WRIT OF CERTIORARI ORDER NISI

(To be endorsed on writ to produce)

The process of the writ of certiorari where of mention is within made with all things touching the same in the several papers here to annexed as within commanded.

The Answer of

The respondent herein

Date day of (Sd)

199

H. Ct F. No. 699 (A)

(Writ of court Orders-Order List (To produce and or to appear)

### IN THE HIGH COURT OF JUDICATURE, ANDHRA PRADESH AT HYDERABAD

(Special Original Jurisdiction)

Thus day the 8th day of october

One Thousand nine hundred and ninty em

WRIT PETITION No. 28029 of 199 Superintendent of Post Offices, \*\*anaparthi

BETWEEN:

**Petitioners** 

- 1. Syed Munearuddin, 5/o.Syed MoiAddfin, aged about 20 yrs., R/o.Gengaram, Munaparthy Postal Divo., Mahabubaegar Dist.
- 2. S. Balaswemy, %/o.Remachandreich, R/o.Gengerem, Wanaparthy Postal Division, Mahanabhagar District. Respondents
- 3. Control Administrative Tribunal, Hyderabad Beach, Hyderabad rep.by its Registrer.

Jud 23198

Respondent No.

3

#### B. ADIKARAYANA FAO

Mr. -upon motion this day made in to this Court by bring of opinion that the record relating to and touching upon all the matter and contentions raised in the memorandam of Representation Petition, a copy of which is annexed here to, together with the desision therein should be called for and pursued: IT IS HEREBY COMMADER

(1) That you, the aforesaid Respondent No. Solve do sent for our use in High Court of Judicature of Andhra Pradesh Hyderabad, all and singular the siad record and other with all things touching the same as fully and perfectly as they have been made by you and now remain in your custody or power together with this. Rule Nisi before the day of 12 199 and

That you Intend to oppose the petition you the aforesiad Respondnt. No.

appear personally OR by Advocate on the

day of C 199 at 10-30 a.m.

before the Court show cause why this petition should not be complied with and that we may cause further to be done there on what of right and according to law we shall see fit to be done.

further to be done there on what of right and according to law we shall see fit to be done.

WITNESS the Hon, ble Chief Justice of High Court of Judicature, Andhra Pradesh at Hyderabad, this day of New 1990 the year one thousand nine hundred ninty.

27 NOV 1996

Assistant Registrar (P. T. O.)

ປຸດປຸປຸປຸປຸຊຸສິດຊີ.

763 27 N 27 Nil98 According to the Director General, Department of Posts.

New Delhi lr. No. 19-9/95-ED/Trg. dated 3.3.95. "A person

passing the qualifying exemination in the first attempt should

be placed above in the marit list than the persons who

secured highest marks in the second and third attempt by

eppearing/completing compartmentally in indidual subjects."

- 4. I submit that the regular incumbent of the post of BPM. Gangaram BO had to be discharged from service on 10.3.1995 on attaining the age of 65 years. The Employment Exchange was addressed on 16:11.94 for sponsoring eligible candidates. There was no response from the Employment Exchange. An open notification was issued on 4.1:1995. As the selection could not be finalised by 10.3.95, the first respondent was appointed on provisional basis. The regular selection was finalised in favour of the first respondent on 8.6.95 as haws secured highest marks in the qualifying examination among the four eligible candidates.
- I submit that later on the selection made was found to be in contravention of the instructions contained in Director General, Department of Posts, New Delhi lr.No.19-9/95-ED & Trg. dated 8.3.95. According to para "2" of the said letter. "A purson passing in the qualifying examination in the first 2nd page

Attentor

Corrections

भ्य गण्डाहिती **स्ट**ाट्ट र

सवा (Scientification of Hostal Services, पार्क्यस्य अवश्रीकृतः कार्यालय (To The Postmoster General, रिकारण क्षेत्र अपूर्वस्थानम् विस्तित्व विकारण/170112200-510 001. Deponent

सहायक निरेगम बाक सेवा Amissont Arector of Postal Services, पोल्नकार के अपना का कार्यालय O/o. The Postanavier-General, हिररावाच कार्य कि कि कार्य कि ब्रोक्त, विकासक/ППРЕДДДДЬ-560 001, In the high court of judicature of and the praceshiat hyderabad w.p. no.  $280^{29}$  of 1998

### Between:

Superintendent of Post Offices. Manaparthy.

... Petitioners

AND

Syed Muneeruddin

...Respondents

### AFFIDAVIT OF THE PET IT JONERS

I, Mohd. Hussain Son of Late Sri. Shaik keem, aged 51 years, resident of Hyderabad, do hereby solemnly affirm and sincere state as follows:

- I am working as Assistant Director in the Office of thempostmester-General, Hyderabad Region, Hyderabad and as such I am well acquainted with the facts and circumstances of the case.

  I am duly authorised to give this efficient on behalf of the petitioners:
- I submit that this writ petition is being filed questioning the judgement of the Central Administrative Tribunal. Hyderebad Bench in OA No.1321/95 dated 27.3.1998 for being illegal, arbitrary, unconstitutional and contrary to the service rules of the Extra Departmental Against of the Department of Posts.
- 3. I submit that the Extra Departmental Agents (Conduct and Service) Rules 1964 herein after referred to as EDA rules consist of 27 Rules and it is a skeletal frame work, the gaps being filled up by the instructions of the Directorate from

ist page Corrections

Attestor

संद्रास्त्र निकेकी राज संवा Assistant. Chrector of Postal Services, पोल्ड्डास्टर अवरले का नार्यालय O/o. The Postmoster General, हैदरावाक क्षेत्र Hyderabee fregion! हैदरावाक क्षेत्र Hyderabee fregion! Deponent

त्रमुक्क विदेशक डाफ सेवा
Amistants Chrector of Postal Services,
पोल्स्मास्टर जनरल का कार्यालय
O/o. The Postmaster General,
हैदरावाक क्षेत्र Hyderabes Sugles,
हैदरावाक क्षेत्र Hyderabes 500 001.

Tribunal held that even the appointing authorities cannot review the selection made and that if any of the applicants who were considered for selection along with the selected person are aggriwed by the selection then the remedy left for them is to approach the judicial forum challenging the selection. The appointing authorities of the higher authorities cannot review the selection of the selected person.

B) I submit that the instructions with regard to power of review of appointment of ED agents are contained in Director General Department of Posts, New Delhi 1r.No.19-23/97-ED 2 Trg dtd.13.11.97. These instructions clearly state that in the event of the appointment of EDA being made in contravention of the executive & administrative instructions, there is no need to invoke ED Agents (Conduct and Service) Rules 1964. When there is orders in order to comply with the instructions contained in the Directorate letter. The question whether the appointment of a particular ED Agent to a post was erroneous or not is to be decided by the next higher authority to the appointing authority in accordance with the established principles governing

I submit that the respondent secured highest marks in the qualifying examination among the other eligible candidates but he had however passed the examination compartmentally. Therefore the petitioner revised the earlier selection made on 8.6.95 in favour of Shri.Balaswamy who passed the examination in one attempt and fulfilled all the

relied itself on a judgement in CA No.57/91 dtd.22.2.95 which

was prior to the Directorate letter 13.11.97.

4th page corrections: Attestor

सहागर्क निदेशकाक्रीक सेवा

Assistant (Averso Sistal Services,

Olo. 12 Caraca Ganaral.

**हैयराया**क यात र जीता केरण तर्वे प्राप्त

Seriate/ETGERANAD-Lon SEL.

Deponent

A

सहागक निदेशक डाक सेवा
Assistant (Meecton of Postal Services,
पोरुष्टाकर कारण का वायांच्या
O/o. The Peat poster-General,
हैदरावाय होत्र किटीशक्षां स्वकृतिक,
हैदरावाय, ग्रिटिश्च के से किटीशक्षां स्वकृतिक,

attempt should be pleced above in the merit list than the person who has secured highest marks in the second or third attempt by appearing/completing compertmentally in individual subjects". I submit that the let respondent had secured highest marks in the qualifying exemination, emong the eligible candidates but he passed the exemination compartmentally. As such there is price facto irregularity in colection of the first respondent! Therefore, the solection was reviewed and revised on 17.7.95 in fewour of Sri.A. Seret Chendre Dabu who passed the qualifying exemination in- one attempt eccuring 336 marks. Sri.Serat Chendre Bebu in his letter dated 20.7.05 expressed his umallingness to take up the job. Therefore the selection was once egain reviewed and selected Sri. Belownsy, the present incubent, as he secured 303 marks in the qualifying exemination. The charge of the 80 was transferred to by Sri.Balaswamy from the first respondent on 9.9.95. Aggrioved by this the lat respondent filed Oh No.1221/95 and the Control Achinistration Tribunal Hyderabad. by order dated 27.3,1998 directed the petitioners to reinstate the first respondent as ED BPM.Gangorom Village. 

the selection of the SISPS relying on an earlier order passed in O.A.No. 57 of 91 dated 22.5.95. In the said orders the

3rd pego Gerrections.

Maria a parties

### Attester

Assistant Arector of Postal Services;

Office Postanaster General,

Bertany and Andershad Region,

Courte, NTELLABAR-500 001.

Leponont

Assistant EMercian of Postal Services, पोल्कास्टर जनरल का कामलिय O/o. The Postmaster General, हैदराजक क्षेप्र Hydosobes Region, हैदराजक क्षेप्र Hydosobes Region, the required conditions.

1.4

remedy except to approach this Hen ble court under Article

226/227 of the constitution of India. The petitio-ners have not

filed any other writ petition or initiated any other proceedings

for grant of relief as prayed for in this writ petitio-ne.

For the eforeseld remons and others to be urged at the time of hearing the petitioners humbly pray that this Hon ble Court may be pleased to issue a writ , direction or order more particularly one in the nature of Continuit calling for record in 34 No. 1321/95 on the file of the Central Administrative Tribunal, Hyderabad and quash the order dated 27.3.98 in said the CA and pass such other order or orders deemed fit in the facts and circumstances of the case.

humbly pray that, this Hon'ble court may be pleased to suspend the operation of order in U.A Ne.1321/95 etd.27.3.98 and pass such other orders or orders deemed fit in the interest of justice.

Selemnly affirmed and signed before me this day of September 1998.

Last page correctiones

Depenent

Attestor Before mes myderawaus -

Harma factor of Doctal Services,

O/O The Poster Ster Centers.

Register in Holdines Hesish.

Register, ITO2235546-500 001.

सहायक निदेशक डाक सेवा बोक्शास्त्र अपरल का बार्यालय बोक्शास्त्र अपरल का बार्यालय बिट्टा अपर शेल स्टिश्ना स्टिश्ना स्टिश्न स्टि

### Memorandum of Writ Petition (Under Art. 226 of the Constitution of India)

IN THE HIGH COURT OF JUDICATURE: ARDHRA PRADESH AT HYDERABAD

(SPECIAL ORIGINAL JURISDICTION)

M.P. No.

of 1998

DATNEEMs

Superintendent of Post Offices, Wanaparthi.

.. PETITIONER

#### And

- 1. Syed Muneeruddin 5/o.Syed Hoimuddin, aged about 20 years, R/o.Gangaram, Wanaparthy Postal Division, Mahabubuagar District.
- 2. 5. Balaswamy S/o. Belechandreich, April R/o. Gangaram, Wanaparthy Postal Division, Mahabubmagar District.
- 3. Central Administrative Tribunal.

  Hyderabad Rench, Syderabad Rep.by
  its Registrar.

. AESPONDENTS.

The address for service of all notices and processes on the appreciated Patitioner is that of his Counsel Mr. B.Adinarayana Rao, Advocate, Sr.Gentral Government Standing Counsel, 208, Pavani Linganpet Estate, Road No.8, Minayetnagar, Hyderabad - 500 029.

The reasons stated in the accompanying effidavit the petitioner herein prays that this Hon'ble Court may be pleased to issue a writ, direction or order more particularly one in the nature of Certiorari calling for record in 0.A.No.1321/95 on the file of the Central Administrative Tribunal, Hyderabad and quash the order dated 27.3.1998 in the said 0.A. and pass such other order or orders as this Hon'ble Court may deer fit and proper in the circumstances of the case.

Hyderebad - A.F.,

Date: 25.09:1998.

for Thorse ? a

COUNSEL FOR THE PATITIONER

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

Heard Shri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the Respondents. Though  $\mathcal{W}^{\infty}$  notice/served on Respondent No.2, he remained absent.

- The post of EDBPM, Gangaram Village fell vacant on account of retirement of regular incumbent of that post on 10-3-95. On 16-11-94 a letter had been audressed to the Local Employment Exchange to sponsor the candidates. There was no response. Hence an open notification was issued on 4-1-95 fixing the last date as 2-3-95 for receipt of the applications. It is submitted that since selection could not be finalised by 10-3-95, the applicant was appointed in the first instance on the provisional basis to that post. The regular selection was finalised selecting the applicant on 8-6-95. The applicant had secured highest marks in the qualifying examination among the eligible candidates who responded to the nutification.
- J. Subsequently the respondents noticed that the selection of the applicant was in controvention of instructions contained in Lr.No.19-9/95-ED.Trg dt.8-J-95 of the Director General, Dept. of Posts, New Delhi and he was replaced by one Sri Sarat chandra Babu, who passed the qualifying examination in one attempt securing 342 marks in the qualifying examination. But Sri Sarat Chandra Babu had expressed his unwillingness to take up the post. Therefore the respondents again revised selection order on 12-7-95 and selected respondent No.2, who had secured 303 marks in one

....3.

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

### ORIGINAL A-PLICATION NO.1321/95

DATE OF ORDER : 27-03-1998.

8etween :-

Syed Munaeruddin

... Applicant

And

- 1. Superintendent of P st Offices, Wanaparthy.
- 2. S.Balaswamy

· · · Respondents

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents: Shri N.R.Devaraj, St for Klys

### CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HUN'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

1. 2

see attempt in the qualifying examination.

- 4. Thus the selection of the applicant was reviewed by the higher authorities and the applicant was replaced by Respondent No.2.
- applicant and posting of Respondent No.2 and for a consequential direction to the Respondent No.1 to reinstate the applicant to the post of EDoPM, Gangaram Village, Wanaparthy.
- In the Full Bench decision of this Tribunal in UA 57/91 it 6. was held that even the appointing authority cannot review the selection made if there is any irregularity in the selection. Hence the question of reviewing the selection of the applicant in the first instance and replacing him by Respondent No.2:does not arise and it is irregular in view of the decision of the full beach in the above referred U.A. If any of the applicants who are considered for selection along with the applicant and if they are aggrieved by the selection of the applicant than the remedy, left to them is to challersing the selection. approach the judicial forum fer re The appointing authorities or the higher authorities cannot review the selection of the applicant in the instance. Hence the replacement of the applicant by Respondent No.2 as EDBPM, Gangaram Village when the applicant was initially selected and appointed as EDBPA, Gangaram Village is irregular. Hence the salection and appointment of Respondent No.2 is set aside. The applicant should be re-instated as EDBPM. Gangaram Viilage.

M.